

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF UT LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	UT LIMITED
2.	Date of incorporation of corporate debtor	5 TH JULY,1965
3.	Authority under which corporate debtor is incorporated / registered	ROC , KOLKATA
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L29120WB1965PLC026533
5.	Address of the registered office and principal office (if any) of corporate debtor	Circular Court, 8th Floor, 8, Acharya Jagadish Bose Road, Kolkata Kolkata WB 700017 IN, - , .
6.	Insolvency commencement date in respect of corporate debtor	28 th February,2020(Recd. On 4 th Mar'20)
7.	Estimated date of closure of insolvency resolution process	26 th August,2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr.Pranab Kumar Chakrabarty IBBI/IPA-003/IP-N00088/2017-18/10826
9.	Address and e-mail of the interim resolution professional, as registered with the Board	72/9,Saikh Para Lane,Howrah-711103 pranabchakrabartypkc@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	72/9,Saikh Para Lane,Howrah-711103 Mail address : anuragcirp@gmail.com
11.	Last date for submission of claims	13 th March,2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: http://ibbi.gov.in/home/download Physical Address:as mentioned in column 10 above.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the UT LIMITED on 28th February,2020 (Recd on 4th March,2020).

The creditors of UT LIMITED, are hereby called upon to submit their claims with proof on or before **13th March,2020** to the interim resolution professional at the address mentioned against entry No. 10.

A financial creditor belonging to a class,as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [not applicable] in Form CA.



The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

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Howrah
6th March, 2020

Pranab Kumar Chakrabarty
Regn : IBBI/IPA-003/N-00088/2017-18/10826
72/9, Saikh Para Lane, Howrah-711103
Interim Resolution Professional of UT Limited

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